NOTIFICATION

G.S.R…. in exercise of the powers conferred by Sub-section (3) of Section 28 of the Salar Jung Museum Act, 1961 (26 of 1961) the Central Government, after consultation with the Salar Jung Museum Board hereby makes the following rules further to amends the Salar Jung Museum Regulations, 1962 (which it has approved) (herein after referred to as the principal regulations), namely:-

In the principal regulations, in regulation 25, for sub-regulations (2) and (3) the following sub-regulations, shall be substituted, namely:-

“(2) The Director, Salar Jung Museum shall exercise such financial powers as of the Head of the Department as envisaged in the General Financial Rules, 1963 and other relevant rules of Government of India in the following matters: -

a) for incurring of expenditure on any item

b) to reappropriate funds between different heads within a Major Head without affecting the total sanction of grant within that Budget Head and to report the matter to the Board

c) to waive recovery of over payment to a member of staff

d) to write off irrecoverable losses

e) in all other cases the Director will seek the approval of the Board through Finance Committee.

In cases where Budget sanction has been accorded by the Board Director is competent to incur expenditure not exceeding the amount sanctioned under different head of the budget, provided detailed estimates have also been approved by the Board and all codal formalities are followed as per instructions from time to time.

(F.No.15-2-93-CH.I)

DHARAM PAL
UNDER SECRETARY TO THE
GOVERNMENT OF INDIA